

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 120
CP No. 14/CB/2024

Proceedings under Section 241-242 Companies Act
IN THE MATTER OF:

Nishi Priya Darshini
V/S
Aum Aarogya Hospitals Pvt. Ltd.

.....Applicant

....Respondent

Order delivered on 19/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Saswat Kumar Acharya, Adv.
Ms. Sushree Pholgu, Adv.
Ms. Krutibash Mohapatra, Adv.
Mr. Abhijeet Agarwal, Adv.
Mr. Subham Agarwal, Adv.
Ms. Jagruti Sahoo, Adv.
Ms. Jaish Joshi, Adv.

For the Respondent

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ORDER

This is an application filed under Section 241-242 of the companies Act.

We heard learned counsel for the applicant Mr. S. K. Acharya.

Issue notice.

Registry is directed to serve the notice upon the respondents by way of an e-mail.

Applicant counsel is also directed to serve the notice along with the application upon the respondents and file the service affidavit.

Respondents are directed to file reply within next two weeks' time upon receiving of the notice.

On receipt of reply, petitioner may file rejoinder, if any, within a week.

List the matter for further consideration on 30.08.2024.


Sd

Kaushalendra Kumar Singh
Member (Technical)


Sd

Deep Chandra Joshi
Member (Judicial)